

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): I beg to lay on the Table:—

(1) A copy of the Report (Hindi and English versions) of fatal accident which occurred on 10th May, 1980 at Kalidungri Dolomite Mine.

(2) A copy of the Minimum Wages (Central) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 676 in Gazette of India dated the 21st June, 1980 together with Corrigendum to the English version of the Notification published in Notification No. G.S.R. 463 (E) in Gazette of India dated the 2nd August, 1980 under section 30A of the Minimum Wages Act, 1948.

(3) Corrigenda to the Audit Report on the accounts of the Employees' Provident Fund, Organisation, for the year 1976-77.

A COPY OF COAL MINES NATIONALISATION (PROVIDENT FUND AND OTHER FUNDS AND WAGES) RULES, 1979 AND A COPY OF COAL MINES LABOUR WELFARE FUND (SECOND AMENDMENT) RULES, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): I beg to lay on the Table:—

(1) A copy of the Coal Mines Nationalisation (Provident Fund and other Funds and Wages) Rules, 1979 (Hindi and English versions) published in Notification No. GSR 936 in Gazette of India dated the 7th July, 1980, under sub-section (3) of section 34 of the Coal Mines (Nationalisation) Act, 1973.

(2) A copy of the Coal Mines Labour Welfare Fund (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GSR 407 (E) in Gazette of India dated the 14th July, 1980 under sub-section (3) of section 10 of the Coal Mines Labour Welfare

Fund Act, 1947.

NOTIFICATIONS UNDER MOTOR VEHICLES ACT, 1939.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act 1939:—

(i) The Delhi Motor Vehicles (Amendment) Rules, 1979 published in Notification No. SECE. 3(57)/79-Tpt. 4160 in Delhi Gazette dated the 23rd April, 1980.

(2) The Delhi Motor Vehicles (Amendment) Rules, 1980 published in Notification No. SECE. 3(108)/79-Tpt. 4671-82 in Delhi Gazette dated the 14th May, 1980.

(3) The Delhi Motor Vehicles (Amendment) Rules, 1980 published in Notification No. SECE. 3(39)/Tpt/79/3874 in Delhi Gazette dated the 11th April, 1980.

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951, COPY OF ANNUAL REPORT OF THE CENTRAL VIGILANCE COMMISSION FOR THE PERIOD FROM 1-1-1979 TO 31-12-79 AND A COPY OF MEMORANDUM EXPLAINING REASONS FOR NON-ACCEPTANCE BY GOVERNMENT OF THE COMMISSION'S ADVICE IN CERTAIN CASES MENTIONED IN THE CENTRAL VIGILANCE COMMISSION'S ANNUAL REPORT.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): On behalf of Shri Venkatasubbaiah, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of

section 3 of the All India Services Act, 1951:—

(1) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1980, published in Notification No. GSR 769 in Gazette of India dated the 26th July, 1980.

(ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1980, published in Notification No. GSR 770 in Gazette of India dated the 26th July, 1980.

(iii) The Indian Police Service (Pay) Fifth Amendment Rules, 1980, published in Notification No. GSR 771 in Gazette of India dated the 26th July 1980.

(iv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1980, published in Notification No. GSR 455 (E) in Gazette of India dated the 30th July, 1980.

(v) The Indian Police Service (Pay) Sixth Amendment Rules, 1980, published in Notification No. GSR 456 (E) in Gazette of India dated the 30th July, 1980.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the period from 1st January, 1979 to 31st December, 1979.

(ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance

by Government of the Commission's advice in certain cases mentioned in the above Report.

ANNUAL REPORTS OF THE STATE BANK OF INDIA AND ITS SEVEN SUBSIDIARY BANKS FOR THE YEAR ENDED ON 31ST DECEMBER, 1979.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): On behalf of Shri Maganbhai Barot, I beg to lay on the Table a copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

12.06 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(i) MINUTES

SHRI G. LAKSHMANAN (Madras North): I beg to lay on the Table Minutes of the First to Eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

(ii) EIGHTH REPORT

SHRI G. LAKSHMANAN: I beg to present the Eighth Report of the Committee on Private Members' Bills and Resolutions.